

to (c). No extradition treaties have been concluded with U. K. and Canada.

2. An Extradition Treaty concluded between the U.S.A. and U.K. on December 2, 1931 was acceded to by India on March 9, 1942 and came into force the same day. In exercise of powers conferred by Section 3 of extradition Act 1962, the Government of India directed that provisions of the Act other than Chapter 3 should be applicable to the U.S.A. with effect from 1st April, 1966. In terms of these arrangements, the issues have been processed from time to time.

3. The Government of *Canada* has, by an Order-in-Council, extended part II of its Extradition Act to be in force and effect with regard to India as of October 31, 1985. Now the Extradition can be sought of persons convicted or charged with offences in India committed after October 31, 1985.

4. Further steps to be taken in this direction with respect to Canada and U. K. are presently under examination.

#### Execution of Poet by South Africa Government

605. SHRI RAM SINGH YADAV : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether India voiced her deep concern at the execution of the poet Benjamin Moloise by the Government of South Africa at the 40th General Assembly Session of UNO in the month of October, 1985;

(b) if so, what was response and attitude of the developed Nations; and

(c) whether UNO General Assembly has affirmed and resolved that U.N. charter of Human Rights is valued, respected and implemented by the Member Nations ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI B.R. BHAGAT) : (a) and (b). Yes Sir, India had voiced her deep concern and anguish at the apartheid regime's decision to execute the valiant freedom fighter, Benjamin Moloise;

In her capacity as Chairman of the Coordinating Bureau of Non-aligned countries, India had condemned the decision of the Protoria regime;

The President of the Security Council also made a statement on the eve of the execution, expressing indignation and concern of the Council and appealing to the South African Government to rescind the death sentence. The Commonwealth Heads of State and Government meeting at Nassau made a similar appeal.

(c) Yes Sir. The Universal Declaration on Human Rights was adopted and proclaimed by the UN General Assembly as far back as 1948 and has provided the basis for the development and elaboration of international cooperation for the promotion and protection of human rights since that time.

#### Death of Labourers in Akhnoor, Due to Collapse of Army Building under Construction

606. SHRI GADADHAR SAHA : Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that about 100 labourers mostly from Madhya Pradesh died or were injured in Akhnoor when an army building under construction collapsed upon them;

(b) if so, details of the said accident;

(c) amount of compensation paid to those who died and to those who suffered injuries;

(d) the reasons for such building collapse; and

(e) reaction of Government to the said accident ?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT (SHRI ARUN SINGH) : (a) to (e). A double storeyed Army building under construction at Akhnoor collapsed on 17th July, 1985. During the rescue operations, 47 persons were evacuated and admitted to local Military Hospital for the treatment of injuries. In addition to that 22 dead bodies were recovered. A Court of Inquiry has been ordered on 20th July, 1985 and its findings are awaited. It has been reported that an amount of Rs. 24,000 has been paid jointly as an interim compensation to the deceased and the injured labourers by the Builders Association of India and the

local staff of the Military Engineer Services. The compensation award is under consideration of the Labour Commissioner. On receipt of the report of the Court of Inquiry, further action will be taken based on its findings.

**Consumers Registered for E.C. T.V. Sets**

**607. SHRI C. JANGA REDDY :  
DR. A. K. PATEL :**

Will the PRIME MINISTER be pleased to refer to Unstarred Question No. 5593 ECIL answered on 8 May 1985 regarding warranty charges for EC T.V. and 5667 regarding purchase of Colour and Black and White T.V. sets from and state :

(a) what action has been taken on each consumer complaint sent by Consumers Associations (VOICE) regarding compulsory payment of warranty/service charge on purchase of EC TVs giving name of consumer, nature of complaints and action taken in each case;

(b) number of consumers registered with BCIL for B and W/colour TV sets at each delivery centre up to date alongwith consumer price of each model of TV at each delivery centre;

(c) what are the main features of each model of EC TV and how many sets of each model are to be produced in next 12 months and how many sets of each model will be sold at each delivery centre during that time; and

(d) the guidelines issued in this regard ?

**THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI SHIVRAJ V. PATIL) :** (a) Following representations have been received at the Head Office of Electronics Corporation of India Limited through VOICE mainly in connection with warranty charges. Names of Customers are :

1. Shri Sumer Chand Choradia, Madras
2. Shri P.R. Kamath, Mangalore
3. Dr. R.B.L. Agarwal, Udaipur

Replies have been sent by Electronics Corporation of India Limited explaining the position to Customers.

(b) Black and White TV is by and large available at most of the Company's outlets off-the-shelf or within a short period and hence a separate list of booking is not maintained. Number of Customers registered for Colour TV sets at each delivery centre is as under :

Centre	No. of Consumers Registered
Hyderabad	2383
Kakinada	64
Vijayawada	403
Tirupathi	40
Calcutta	1669
Bombay	5348
Pune	453
Amedabad	1543
Raipur	599
Nagpur	98
Delhi	4136
Lucknow	1256
Jaipur	1196
Chandigarh	227
Panipat	111
Madras	1228
Government of Maharashtra and others	2116
	22870

A statement showing customer prices at different branches for different models effective from 1st October 1985 is given below.